

Court No.1

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

Registration O.A. No.905 of 1987

Tej Singh .... Applicant

Versus

Union of India .... Opposite Party.

Hon. Justice K.Nath, V.C.

Hon. K.J.Raman, A.M.

(By Hon. Justice K.Nath, V.C.)

For reasons recorded by us in an identical case O.A. No.875/87 Abdul Salim Vs. Union of India, it is directed that the impugned termination order dated 10.9.87 contained in Annexure-I is quashed. The opposite party shall reinstate the applicant within a period of one month from the date of receipt of a copy of this order; it will be open to the opposite party to hold an enquiry afresh into the allegation of the service card being forged and to give an opportunity to the applicant for the purposes of holding that enquiry. The applicant shall be given wages from the date of reinstatement. The applicant shall not get any back wages.

K.Raman

Member (A)

JN

Vice Chairman

Dated the 5th Feb., 1990.

RKM